

2938

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

VERSUS

SEIAA UP & ORS

RESPONDENTS

WITH

ORIGINAL APPLICATION NO. 167/2025

BHAIYAN PRASAD

APPLICANT

VERSUS

MOEF&CC &ORS

RESPONDENTS

INDEX

Sl. No.	Particulars	Pages
1.	Affidavit of behalf of respondent, SEIAA UP along with accompanying documents	1-2
2.	A true copy of the Minutes of the Joint Meeting of SEAC-1 and SEAC-2 held on 10.09.2024	3-28
3.	A true copy of the Minutes of the Joint Meeting of SEAC-1 and SEAC-2 held on 03.12.2024	29-30
4.	A true copy of the Minutes of the 864th Meeting of SEIAA, UP held on 17.12.2024	31-36

Date:25/02/2026

THROUGH

Place: New Delhi



Priyanka swami  
Advocate Standing Counsel For SEIAA,U.P  
F-13, Jangpura, New Delhi 110014

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL****BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 1220/2024****IN THE MATTER OF:****YADRAM SINGH****VERSUS****APPLICANT****SEIAA UP & ORS****RESPONDENTS****WITH****ORIGINAL APPLICATION NO. 167/2025****BHAIYAN PRASAD****VERSUS****APPLICANT****MOEF&CC &ORS****RESPONDENTS****AFFIDAVIT**

I, Vidhyotma Bharti, aged 49 years w/o Dr. G.L Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, UP, having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this additional affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the contents of the accompanying additional affidavit placing Minutes of meeting are true and correct, and the knowledge has been derived from official records already in the public domain.
3. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



*V. S. S. S.*  
DEPONENT

**VERIFICATION**

Verified on solemn affirmatin at ..... on this day of ..... 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom

*V. S. S. S.*  
DEPONNET



**ATTESTED**  
NOTARY PUBLIC  
(INDIA)

20 FEB 2026

*Identified By.*  
*Adv. Vijayakumar Swami*  
*D/4476/10*  
I identified the deponent who  
has signed in my presence

## Document 1

**Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024**

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 03/12/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Dr. Chandra Bhushan, IAS	Member-Secretary, SEAC - 1 & 2
4. Shri Om Prakash Srivastava,	Member, SEAC-1
5. Dr. Brij Bihari Awasthi,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Dr. Amrit Lal Haldar,	Member, SEAC-2
8. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
9. Shri Tansar Ullah Khan,	Member, SEAC-2
10. Prof. Jaswant Singh,	Member, SEAC-2
11. Dr. Shiv Om Singh,	Member, SEAC-2
12. Shri S. N. Patel,	Geologist, DGM, Lucknow
13. Dr. Anju Verma,	Asstt. Geologist, DGM, Lucknow
14. Shri Saurabh Chaturvedi,	Mining Officer, Ghaziabad
15. Shri Brij Mohan,	District Mining Officer, Bulandsahar
16. Shri Shailendra Singh,	Senior Mining Officer, Sonebhadra
17. Shri Sudhakar Singh,	Mining Officer, Chitrakoot
18. Shri Arjun Kumar,	Mining Officer, Banda
19. Shri Rajeev Ranjan,	Mining Inspector, Kannauj
20. Shri Sunny Kaushal,	District Mining Officer, Kanpur Nagar
21. Shri Subhash Singh,	Mining Inspector, Pilibhit

The Member-Secretary, SEAC welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

**Agenda (1): Evaluation/Appraisal of District Survey Report (DSR) of District- Ghaziabad****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Ghaziabad submitted the drafts DSR vide its letter no. 2143/खा०अनु०-गाजि०/2024-25, dated 22/10/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1703/DSR, dated 28/10/2024 and mentioned as follows:

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद गाजियाबाद द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Saurabh Chaturvedi, Mining Officer, Ghaziabad along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 03/12/2024 for evaluation/appraisal of DSR of District- Ghaziabad. Based on the documents submitted, a presentation on DSR Ghaziabad for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Saurabh Chaturvedi, Mining Officer, Ghaziabad along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Ghaziabad was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 04 mining lease areas.
2. Thereafter, the updated DSR of District- Ghaziabad was prepared by Sub-Divisional Committee of District- Ghaziabad in Year-2024 and total 04 (existing) mining lease areas have been proposed in new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Ghaziabad vide its letter no. 2143/खा0अनु0-गाजि0/2024-25, dated 22/10/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints/suggestions has been received during this period.
6. The Final Draft DSR of District- Ghaziabad has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 04 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the current scenario/status of the leases as Final Draft DSR?
  - District Mining Officer, Ghaziabad informed that the DSR of district Ghaziabad was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Officer, Ghaziabad informed that funds amounting to Rs. 2,82,58,204.40/- approx. have been allotted and phase wise utilized Amount of Rs. 1,57,64,982.50/- since 2017 from DMF funds and Rs. 1,24,93,221.90/- as Balance Amount which will be use as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
  - District Mining Officer, Ghaziabad informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
  - District Mining Officer, Ghaziabad informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
5. **SEAC asked about the further mineral development in District Ghaziabad?**
  - District Mining Officer, Ghaziabad informed that at present there is 04 existing mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
  - District Mining Officer, Ghaziabad agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
  - District Mining Officer, Ghaziabad informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
8. **SEAC asked any leases dropped in proposed DSR which were mentioned in Previous DSR.**

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

- District Mining Officer, Ghaziabad informed that 04 mining lease areas were included in the previous DSR and the entire earlier mining lease areas are proposed in the new DSR.

**The joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District- Ghaziabad along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 04 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (2): Evaluation/Appraisal of District Survey Report (DSR) of District- Bulandshahar**  
**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Bulandshahar submitted the drafts DSR vide its letter no. 1196/खनिज अनुभाग/2024, dated 12/11/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1904/DSR/2024, dated 22/11/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बुलन्दशहर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Brij Mohan, District Mining Officer, Bulandsahar along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of DSR of District- Bulandsahar. Based on the documents submitted, a presentation on DSR Bulandsahar for minor mineral River Bed Mineral (Sand) 2024 was made by Shri Brij Mohan, District Mining Officer, Bulandsahar along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Bulandsahar was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 05 mining lease areas.
2. Thereafter the updated DSR of District- Bulandsahar was prepared by Sub-Divisional Committee of District- Bulandsahar in Year-2024 and total 02 (Existing) mining lease areas have been proposed in proposed new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Bulandsahar vide its letter no. 1196/खनिज अनुभाग/2024, dated 12/11/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints/suggestions has been received during this period.
6. The Final Draft DSR of District- Bulandsahar has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 02 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - District Mining Officer, Bulandsahar informed that the DSR of District Bulandsahar was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Officer, Bulandsahar informed that funds amounting to Rs 67,65,843/- approx. have been allotted from the year 2017 from DMF funds which were used as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

- District Mining Officer, Bulandsahar informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
- District Mining Officer, Bulandsahar informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
5. **SEAC asked about the further mineral development in District Bulandsahar?**
- District Mining Officer, Bulandsahar informed that at present there is 02 mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
- District Mining Officer, Bulandsahar agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
- District Mining Officer, Bulandsahar informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
8. **SEAC asked any leases dropped in proposed DSR which were mentioned in Previous DSR.**
- District Mining Officer, Bulandsahar informed the joint committee that 05 mining lease areas were included in the previous DSR, out of which 01 mining lease area is submerged in active water channel and 02 mining lease areas are dropped due to agricultural land which was handover to the farmers and remaining 02 existing mining lease areas are proposed in new DSR.

**The joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District- Bulandsahar along with following conditions:**

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 02 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (3): Evaluation/Appraisal of District Survey Report (DSR) of District- Sonebhadra (Sand/Morrum Mining)****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Sonebhadra submitted the draft DSR vide its letter no. 1839/खनिज /डी0एस0आर0-मौरम / 2024-25 अनुभाग / 2024, dated 06/11/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1903/DSR/2024, dated 22/11/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सोनभद्र द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Shailendra Singh, Senior Mining Officer, Sonebhadra along with other senior officers of DGM.

**Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024**

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of DSR of District- Sonebhadra. Based on the documents submitted, a presentation on DSR Sonebhadra for minor mineral River Bed Mineral (Sand/Morrum)-2024 was made by Shri Shailendra Singh, Senior Mining Officer, Sonebhadra along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Sonebhadra was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 29 mining lease areas.
2. Thereafter, the updated DSR of District- Sonebhadra was prepared by Sub-Divisional Committee of District- Sonebhadra in Year-2024 and total 27 (23 Existing Govt. land + 04 Patta land [Niji Bhoomi]) mining lease areas have been proposed in new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Sonebhadra vide its letter no. 1839/खनिज / डी०एस०आर०-मौरम/2024-25 अनुभाग/2024, dated 06/11/2024, the DSR was uploaded in public domain for the period of 30 days and 05 complaint was received in this period and issues raised in complaint has been put up in Sub-Divisional Committee of District- Sonebhadra meeting dated 23/10/2024 and Sub-Divisional Committee disposed the complaint accordingly and informed the complainant through registered letter/post.
6. The Final Draft DSR of District- Sonebhadra has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 27 mining lease areas of Final Draft DSR has been obtained.

**SEAC Deliberation:**

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - Senior Mining Officer, Sonebhadra informed that the DSR of District Sonebhadra was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
  - Senior Mining Officer, Sonebhadra informed that funds amounting to Rs 839.10 Crores approx. have been approved in phase till July 2024 from DMF funds which were used as per the objectives of DMF & Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

- Senior Mining Officer, Sonbhadra informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
- Senior Mining Officer, Sonbhadra informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
5. **SEAC asked about the further mineral development in District Sonbhadra?**
- Senior Mining Officer, Sonbhadra informed that at present there is 27 mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
- Senior Mining Officer, Sonbhadra agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
- Senior Mining Officer, Sonbhadra informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

SEAC also discussed the matter with Senior Mining Officer, Sonbhadra related to National Green Tribunal (NGT) O.A. No. 109/2024 (I.A. No. 481/2024) Akash Dubey Vs Union of India & Ors and legal notices/complaints received regarding the DSR.

The SEAC-1 & 2 examined the Joint Committee reports submitted in Original Application No. 109 of 2024. The Joint Committee report dated 05/03/2024, which includes representatives from SEIAA and Regional Officer, Sonbhadra, Uttar Pradesh. SEAC-1 & 2 observed that the Joint Committee report dated 05/03/2024 explicitly states that there are no mineral deposits in Arazi No. 15, Cha, Khand No. 02 located in Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh. The area consists of soil and plain land situated at the outer reach of the rear end of the riverbank, with a low likelihood of mineral occurrences. Similarly, the other Joint Committee report dated

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

05/07/2024 has also not provided the exact amount of Mineable Mineral at Arazi No. 15, Cha, Khand No. 02, located in Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh.

Observing the above reports as well as the Sand Management Guidelines – 2016 & Enforcement and Management Guidelines for Sand Mining – 2020 which provide a framework for sustainable sand and gravel mining, the committee recommends to approved rest 26 leases mentioned in the proposed DSR except the lease mentioned in Serial No. 20 (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonebhadra) of the District Survey Report (DSR) of District-Sonebhadra along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 26 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (4): Evaluation/Appraisal of District Survey Report (DSR) of District- Sonebhadra (Stone Mining)**

**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Sonebhadra submitted the draft DSR vide its letter no. 1840/खनिज /डी0एस0आर0-पत्थर/2024-25 अनुभाग/2024, dated 06/11/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1903/DSR/2024, dated 22/11/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सोनभद्र द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Shailendra Singh, Senior Mining Officer, Sonebhadra along with other senior officers of DGM.

**Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024**

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of DSR of District- Sonebhadra. Based on the documents submitted, a presentation on DSR Sonebhadra for minor mineral In-Sutu Rock -2024 was made by Shri Shailendra Singh, District Senior Mining Officer- Sonebhadra along with Senior Officials of D.G.M.–UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Sonebhadra was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 86 mining lease areas.
2. Thereafter, the updated DSR of District- Sonebhadra was prepared by Sub-Divisional Committee of District- Sonebhadra in Year-2024 and total 101 (78 Existing + 23 New) mining lease areas have been proposed in proposed new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Sonebhadra vide its letter no. 1840/खनिज/डीएसओआर0-पत्थर/2024-25 अनुभाग/2024, dated 06/11/2024, the DSR was uploaded in public domain for the period of 30 days and 23 complaint was received in this period and issues raised in complaint has been put up in Sub-Divisional Committee of District- Sonebhadra meeting dated 23/10/2024 and Sub-Divisional Committee disposed the complaint accordingly and informed the complainant through registered letter/post.
6. The Final Draft DSR of District- Sonebhadra has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 101 mining lease areas of Final Draft DSR has been obtained.

**SEAC Deliberation:**

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - District Senior Mining Officer, Sonebhadra informed that the DSR of district Sonebhadra was prepared in year-2018. The revised DSR has been prepared in year 2024 for 101 leases (this includes 78 existing leases and 23 new proposed leases).
2. **SEAC asked about the status of utilization of DMF Funds?**

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

- District Mining Officer Sonebhadra informed that funds amounting to Rs. 839.10 Crores approx. have have been allotted and phase wise utilized till July 2024 as per the objectives of DMF Rules and PMKKKY. The expenditure has been broadly incurred under activities like supplying of fluoride and iron removal kits in 145 villages affected by fluoride and 135 villages affected by iron, provision of safe drinking water, medical equipments in CHCs and PHCs, Oxygen plants and gas pipeline in Govt. run hospitals, provision of dual desk benches and smartboard with laptop in schools, increasing the ground water table, purchase of 04 water sprinkler mounted machine, construction of 222 anganwadi centres, construction of night shelter, in skill development works like, dragon fruit cultivation, mushroom production, items made of bamboo and goat milk soap, construction of check dams, check gate for digital monitoring of mineral transportation, installation of solar power plants and high masts.
  - SEAC advised that the DMF fund should also be utilized for Air Quality Monitoring.
3. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**
- District Mining Officer, Sonebhadra informed that mapping of lease has been done on Satellite Imaginary. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented.
4. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
- District Mining Officer, Sonbhadra informed that site visits of Rock sites were done by Sub-Divisional committee and Mining Department officials and physical survey reports were prepared for each lease in which geological and mineable reserves where recommended.
5. **SEAC asked about the further mineral development in District Sonebhadra?**
- Senior Mining Officer, Sonebhadra informed that at present there is 101 mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
- Senior Mining Officer, Sonebhadra agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

**The joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District- Sonebhadra along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 101 mining lease areas are approved in the final District Survey Report.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (5): Evaluation/Appraisal of District Survey Report (DSR) of District- Chitrakoot****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Chitrakoot submitted the draft DSR vide its letter no. 733/Khanij/2024-25 dated 23/09/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1702/D.S.R., dated 28/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद चित्रकूट द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Sudhakar Singh, Mining Officer, Chitrakoot along with other senior officers of DGM.

**Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024**

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of DSR of District- Chitrakoot. Based on the documents submitted, a presentation on DSR Chitrakoot for minor mineral River Bed Mineral (Sand/Morrum)-2024 was made by Shri Sudhakar Singh, Mining Officer, Chitrakoot along with Senior Officials of D.G.M. –UP.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Chitrakoot was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 33 mining lease areas.
2. Thereafter, the updated DSR of District-Chitrakoot was prepared by Sub-Divisional Committee of District- Chitrakoot in Year-2024 and total 27 (Existing) mining lease areas have been proposed in new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Chitrakoot vide its letter no. 733/Khanij/2024-25 dated 23/09/2024, the DSR was uploaded in public domain for the period of 30 days and 05 complaint was received in this period and issues raised in complaint has been put up in Sub-Divisional Committee of District- Chitrakoot meeting dated 03/09/2024 and Sub-Divisional Committee disposed the complaint accordingly and informed the complainant through registered letter/post.
6. The Final Draft DSR of District- Chitrakoot has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 27 mining lease areas of Final Draft DSR has been obtained.

**SEAC Deliberation:**

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - District Mining Officer, Chitrakoot informed that the DSR of District Chitrakoot was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Officer, Chitrakoot informed that funds amounting to Rs 21.50 Crores approx. have been approved and phase wise utilized since 2018 from DMF funds which were used as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
  - District Mining Officer, Chitrakoot informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
  - District Mining Officer, Chitrakoot informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
5. **SEAC asked about the further mineral development in District Chitrakoot?**
  - District Mining Officer, Chitrakoot informed that at present there is 27 mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
  - District Mining Officer, Chitrakoot agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
  - District Mining Officer, Chitrakoot informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee noted that complaint letter of Shri Rajesh Kumar dated 10/10/2024 on lease proposed for Gata No. 391/1 of village Barua Aithmali, area 17.71 ha in which it is mentioned that as per Annexure-II of the EMGSM-2020 guidelines, geological reserves upto maximum depth of 3 meters can be considered, as per which, the maximum geological reserve of the lease can be 5,31,300 cum and minable reserve of 60% as per SOP can be 3,18,780 cum. The minable reserve proposed in DSR for this lease is 4,95,580 cum which is more than 60% in contra to SSMG-2016, EMGSM-2020 and SOP guidelines issued by SEAC/SEIAA.

**The committee discussed the matter and opined the complaint letter dated 10/10/2024 shared with DGM and Mining Officer for recalculation of the minable reserves as per the guidelines and SOP. Hence, the committee after detailed deliberation recommends to approved rest 26 mining lease areas mentioned in the DSR except the lease mentioned in Serial No. 11 of Annexure-II (Gata No. 392/1, Village-Baruwa Ahatmali, Tehsil-Rajapur, District-Chitrakoot) of District- Chitrakoot along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 26 mining lease areas are approved in the final District Survey Report.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (6): - Evaluation/Appraisal of Supplementary District Survey Report (DSR) of District Banda.****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft Supplementary DSR vide its letter no. 2820/Khanij-30, Banda, dated 17/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft Supplementary DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1369/DSR, dated 10/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बाँदा द्वारा प्रस्तुत ड्राफ्ट सप्लीमेंट्री डीएसआर का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this Supplementary DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer, Banda along with other senior officers of DGM. The joint committee evaluate the DSR and following decision was taken:

“During the appraisal of DSR the joint committee opined that both DSRs (DSR approved by SEIAA & Proposed Supplementary DSR) should be combined and bound in one document for the ease of consideration and taking reference. The SEAC suggested that the document be put up at the earliest to reconsider.”

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

In compliance of above decision, District Magistrate, Banda vide its letter no. 3680/Khanij-30, Banda, dated 06/11/2024 submitted the combined District Survey Report (DSR approved by SEIAA & Proposed Supplementary DSR).

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer, Banda along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of updated DSR of District-Banda. Based on the documents submitted, a presentation on DSR Banda for minor mineral River Bed Sand Mining-2024 was made by Shri Arjun Kumar, District Mining Officer-Banda along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Banda was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 136 mining lease areas.
2. Thereafter, the updated DSR of District- Banda was prepared by Sub-Divisional Committee of District- Banda in Year-2024 and total 110 (109 leases + 01 Patta land) areas have been proposed in new DSR. Out of 110 (109 leases + 01 Patta land) areas in the DSR, 08 lease are withheld because document verification is in process and other 02 leases are held in abeyance and will be approved after resolution of complaints. Therefore, 100 mining lease areas were approved by SEIAA vide its letter no. 414/Parya/Samanya/2023, dated 07/08/2024.
3. The supplementary updated DSR of District-Banda was prepared by Sub-Divisional Committee of District-Banda in Year-2024 and total 113 (112 leases + 01 Patta land) areas have been proposed. Out of which 100 mining lease areas has already approved by SEIAA and supplementary DSR contains 13 mining lease areas (05 existing + 08 new) i.e. total 113 mining lease areas have been proposed in final updated DSR.
4. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
5. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
6. As per the information provided by District Magistrate, Banda vide its letter no. 2820/Khanij-30, Banda, dated 17/08/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints/suggestions has been received during this period.
7. The Final Draft DSR of District- Banda has been also examined by the Director, Directorate of Geology & Mining, U.P.
8. Lease wise NOC from Forest and Irrigation Department for all the 113 mining lease areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - District Mining Officer, Banda informed that the DSR of district Banda was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in

year – 2022 & 2023 and lease wise resource estimation in 2023-24 which depicts that the rate of replenishment is good in the area.

**2. SEAC asked about the status of utilization of DMF Funds?**

- District Mining Officer Banda informed that funds amounting to Rs. 13.75 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.

**3. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**

- District Mining Officer Banda informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

**4. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**

- District Mining Officer Banda informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

**5. SEAC asked about the further mineral development in District Banda?**

- District Mining Officer Banda informed that 10 new areas have been identified in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

**6. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**

- District Mining Officer Banda agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

**7. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**

- District Mining Officer, Banda informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

8. **SEAC asked about the status of Original Application No. 1220/2024 (Yadram Singh Vs. SEIAA, U.P. & Ors.) pending before Hon'ble National Green Tribunal, New Delhi.**

- District Mining Officer, Banda informed that Hon'ble National Green Tribunal, New Delhi passed an order dated 14/10/2024 in original application No. 1220/2024 (Yadram Singh Vs. SEIAA, U.P. & Ors.). The relevant part of the order is as follows:

“...

*2. Submission of Counsel for the applicant is that DSR for Districts Banda, Basti and Shamli have been approved without conducting any replenishment study. Learned Counsel for the applicant in this regard has referred to MoEF&CC notification dated 25.07.2018 (Annexure A-5) which states the objective of preparation of DSR to ensure identification of the areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area. Referring to the same, he has submitted that in terms of this notification, a prior replenishment study before the preparation DSR is necessary.”*

In this regard the joint committee observed that in earlier joint meeting dated 18/07/2024 regarding District Survey Report of Banda, District Mining Officer, Banda has already submitted that:

*“...DSR of district Banda was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 & 2023 which depicts that the rate of replenishment is good in the area. The maximum leases are fresh for which Lol has been issued to project proponents who are in the process of securing E.C.”*

**In view of above, the joint committee after detailed deliberation recommended to approved the updated District Survey Report (DSR) of District-Banda along with following conditions:**

1. The District Survey Report of District-Banda is subject to final decision of Original Application No. 1220/2024 (Yadram Singh Vs. SEIAA, U.P. & Ors.) pending before Hon'ble National Green Tribunal, New Delhi and the final decision of Hon'ble NGT will be applicable on the District Survey Report-2024.
2. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
3. 113 mining lease areas are approved in the updated final District Survey Report.
4. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
5. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
6. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
7. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.

8. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (7): Evaluation/Appraisal of District Survey Report (DSR) of District- Kannauj**

**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kannauj submitted the drafts DSR vide its letter no. 5124/Khanij Lipik-D.S.R./2024-25, dated 30/10/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1782/DSR/2024, dated 08/11/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कन्नौज द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Rajeev Ranjan, Mining Inspector, Kannauj along with other senior officers of DGM.

**Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024**

Joint meeting of SEAC-1 & SEAC-2 was convened 03/12/2024 for evaluation/appraisal of DSR of District- Kannauj. Based on the documents submitted, a presentation on DSR Kannauj for minor mineral River Bed Sand Mining-2024 was made by Shri Rajeev Ranjan, Mining Inspector, Kannauj along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Kannauj was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 09 mining lease areas.
2. Thereafter, the updated DSR of District- Kannauj was prepared by Sub-Divisional Committee of District- Kannauj in Year-2024 and total 02 (existing) lease areas have been proposed in new DSR.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Kannauj vide its letter no. 5124/Khanij Lipik-D.S.R./2024-25, dated 30/10/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints/suggestions has been received during this period.
6. The Final Draft DSR of District- Kannauj has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 02 areas of Final Draft DSR has been obtained.

**SEAC Deliberation:**

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - Mining Inspector, Kannauj informed that the DSR of district Kannauj was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Inspector, Kannauj informed that funds amounting to Rs. 1, 63, 47,489/- approx. have been allotted and phase wise utilized Amount of Rs. 16,55,000/- since 2017 from DMF funds and Rs. 1,46,92,489.60/- as Balance Amount which will be use as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
  - District Mining Inspector, Kannauj informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
  - District Mining Inspector, Kannauj informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

5. **SEAC asked about the further mineral development in District Kannauj?**
  - District Mining Inspector, Kannauj informed that at present there is 02 existing mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
  - District Mining Inspector, Kannauj agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
  - District Mining Inspector, Kannauj informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
8. **SEAC asked any leases dropped in proposed DSR which were mentioned in Previous DSR.**
  - District Mining Inspector, Kannauj informed that there were total 09 mining lease areas in the previous DSR of Year 2017. Out of this 07 mining lease areas were not found suitable due to submerged and non availability of sand as per joint inspection report office order no. 4053/खनिज लिपिक-डीएमआरओ समिति/2024-25, dated 29/05/2024. Therefore, only 02 existing mining lease areas were found suitable for mining activity and the same is proposed in new DSR-2024.

**The joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District-Kannauj along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 02 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (8): Evaluation/Appraisal of District Survey Report (DSR) of District- Kanpur Nagar****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kanpur Nagar submitted the drafts DSR vide its letter no. 520/30-Upkhanij/D.S.R./2024, dated 21/10/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1760/DSR, dated 06/11/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कानपुर नगर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Sunny Kaushal, District Mining Officer, Kanpur Nagar along with other senior officers of DGM.

**Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024**

Joint meeting of SEAC-1 & SEAC-2 was convened 03/12/2024 for evaluation/appraisal of DSR of District- Kanpur Nagar. Based on the documents submitted, a presentation on DSR Kanpur Nagar for minor mineral River Bed Sand Mining-2024 was made by Shri Sunny Kaushal, District Mining Officer, Kanpur Nagar along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Kanpur Nagar was prepared in Year- 2018 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 08 mining lease areas.
2. Thereafter, the updated DSR of District- Kanpur Nagar was prepared by Sub-Divisional Committee of District-Kanpur Nagar in Year-2024 and total 07 (03 existing + 04 new) lease areas have been proposed in new DSR.

3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Kanpur Nagar vide its letter no. 520/30-Upkhanij/D.S.R./2024, dated 21/10/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints/suggestions has been received during this period.
6. The Final Draft DSR of District- Kanpur Nagar has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 07 areas of Final Draft DSR has been obtained.

**SEAC Deliberation:**

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
  - District Mining Officer, Kanpur Nagar informed that the DSR of district Kanpur Nagar was prepared in year-2018 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Officer, Kanpur Nagar informed that funds amounting to Rs. 1,89,97,541/- approx. have been allotted and phase wise utilized since 2021 from DMF funds and will be use as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
  - District Mining Officer, Kanpur Nagar informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
  - District Mining Officer, Kanpur Nagar informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
5. **SEAC asked about the further mineral development in District Kanpur Nagar?**
  - District Mining Officer, Kanpur Nagar informed that at present there is 07 (03 existing and 04 new) mining lease areas has been proposed in the district which has mineral

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

6. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
  - District Mining Officer, Kanpur Nagar agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
7. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
  - District Mining Officer, Kanpur Nagar informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
8. **SEAC asked any leases dropped in proposed DSR which were mentioned in Previous DSR.**
  - District Mining Officer, Kanpur Nagar informed that 01 lease was dropped i.e., Gata no.-12, Area- 12.0 Ha, Village Katri Durgapur, Tehsil Bilhaur, District Kanpur Nagar, U.P. in the new DSR due to non availability of Forest NOC. Therefore, this area has not been included in the joint inspection report of the new DSR by the SDC Committee.

**The joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District- Kanpur Nagar along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 07 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (9): - Evaluation/Appraisal of District Survey Report (DSR) of District-Pilibhit**

**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Pilibhit submitted the draft DSR vide its letter no. 677/Khanan Anubhag-2024, dated 19/09/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1720/DSR, dated 29/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, पीलीभीत द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Subhash Singh, Mining Inspector, Pilibhit along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 24/09/2024 for evaluation/appraisal of DSR of District- Pilibhit. Based on the documents submitted, a presentation on DSR Pilibhit for minor mineral River Bed Sand/Morrum-2024 was made by Shri Subhash Singh, Mining Inspector, Pilibhit along with Senior Officials of D.G.M. –UP.

During the appraisal of DSR the Secretariat informed the joint committee that a compliant letter dated 25/09/2024 & 02/12/2024 of Shri Munendra Pal Singh, S/o Shri Mulayam Singh, Village & Post-Matkul, Tehsil & District-Pilibhit, U.P. has been received in Secretariat against the District Survey Report of Pilibhit. The committee has gone through the compliant letter and opined that the above compliant letter should be shared with Mining Department to submit factual report on the points raised in compliant letter dated 25/09/2024 & 02/12/2024. The matter will be discussed after receipt of above information.

The meeting ended with a vote of thanks of Chairman.

(Dr. Ratan Kar)  
Member, SEAC-1

(Dr. Brij Bihari Awasthi)  
Member, SEAC-1

(Om Prakash Srivastava)  
Member, SEAC-1

(Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Shiv Om Singh)  
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

(Dr. Chandra Bhushan)  
Member Secretary, SEAC-1 & 2

(Rajive Kumar)  
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

Nodal, SEAC-1 & 2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

- Mining Inspector, Agra informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental sensitivity

**The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Agra along with following conditions:**

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. Compliance of TTZ sectoral guidelines (Box-1) should be followed by the project proponent.
5. Project proponent adhere to comply the order(s)/directions issued by Hon'ble Court(s)/TTZ Authority/ Competent authorities from time to time.
6. Guidelines issued by Hon'ble Supreme Court in TTZ area will be strictly followed while conducting Environment Impact Assessment.
7. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
8. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
9. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
10. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

**Agenda (6): - Evaluation/Appraisal of Supplementary District Survey Report (DSR) of District Banda.**

**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft Supplementary DSR vide its letter no. 2820/Khanij-30, Banda, dated 17/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft Supplementary DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1369/DSR, dated 10/09/2024 and mentioned as follows:

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बाँदा द्वारा प्रस्तुत ड्राफ्ट सप्लीमेंट्री डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

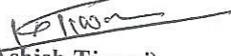
The Secretariat put up this Supplementary DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer, Banda along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

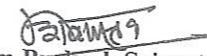
Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Banda. Based on the documents submitted, a presentation on Supplementary DSR Banda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Saurabh Gupta, District Mining Officer- Banda along with Senior Officials of D.G.M. – UP.

During the appraisal of DSR the joint committee opined that both DSRs (DSR approved by SEIAA & Proposed Supplementary DSR) should be combined and bound in one document for the ease of consideration and taking reference. The SEAC suggested that the document be put up at the earliest to reconsider.

The meeting ended with a vote of thanks of Chairman.

  
(Ashish Tiwari)  
Member Secretary, SEAC-1 & 2

  
(Dr. Ratan Kar)  
Member, SEAC-1

  
(Om Prakash Srivastava)  
Member, SEAC-1

(Dr. Ajai Mishra)  
Member, SEAC-1

(Dr. Brij Bihari Awasthi)  
Member, SEAC-1

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

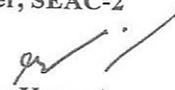
(Dr. Shiv Om Singh)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

(Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

  
(Rajive Kumar)  
Chairman, SEAC-1

(Dr. S.K. Goyal)  
Member, NEERI

Nodal, SEAC-1 & Nodal, SEAC-2  
MoM prepared by Secretariat in consultation with  
Chairman & Members on the basis of decisions  
taken by joint committee during the meeting.

## Document 3

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

### Minutes of the 864<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 17-12-2024

The meeting of 864<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 17.12.2024 the Directorate of Environment. The following were present in the meeting:-

- |                             |                              |
|-----------------------------|------------------------------|
| 1. Smt. Mamta Sanjeev Dubey | Chairman, SEIAA, U.P         |
| 2. Shri Paras Nath          | Member, SEIAA, U.P           |
| 3. Shri Ajay Kumar Sharma   | Member Secretary, SEIAA, U.P |

### Agenda-A- Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

#### 1. District Survey Report, Ghaziabad.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ghaziabad along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie within any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases in clusters as depicted in Ghaziabad. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

#### 2. District Survey Report, Bulandshahar.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Bulandshahar along with following conditions:-

Minutes of the 864<sup>th</sup> Meeting of the SEIAA, UP held on 17.12.2024

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases depicted in clusters in the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

3. **District Survey Report, Sonebhadra (Sand/Morrum Mining).**

In light of O.A. No. 109/2024 (I.A. No. 481/2024) Akash Dubey Vs Union of India & Ors in National Green Tribunal (NGT) and joint committee report submitted on 05.03.2024 and 05.07.2024. SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Sonebhadra (Sand/Morrum) for 26 leases mentioned in the proposed DSR except the lease mentioned at Serial No. 20 (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonebhadra) of the District Survey Report (DSR) with following conditions:

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, Wild-life Sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases forming clusters and so mentioned in DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

SEIAA gone through the letter of Rudra Mining and Company dated 12.12.2024 regarding (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonebhadra. SEIAA noted that regarding the above lease following order dated 25.11.2024 has been passed by Hon'ble National Green Tribunal (NGT) O.A. No. 109/2024 (I.A. No. 481/2024) Akash Dubey Vs Union of India & Ors:-

*... "The Tribunal by order dated 29.01.2024, while issuing notice, had taken note of the fact that the Joint Committee was constituted by SEAC and had directed for submission of the report of the said Joint Committee before the Tribunal. Accordingly, the report dated 15.03.2024 was filed before Hon'ble Tribunal. The Tribunal by order dated 01.04.2024, had again constituted a Joint Committee which submitted the report dated 05.07.2024 and had submitted an additional report dated 27.09.2024."...*

The Hon'ble Tribunal after taking cognizance of this report has passed order dated 25.11.2024 stating as follows: -

*... "Hence, we dispose of the OA permitting the applicant to place before the SEIAA, UP the reports of the Joint Committee on which he is placing reliance. The SEIAA, UP will duly consider the said reports at the before issuance of EC."...*

SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of- Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken.

Baes on CPCB report suitable action should be taken to stop illegal mining in the area and the people involved in illegal mining should be prosecuted as per the relevant laws,

Apart from the above complaint SEIAA also gone through the letter of Shri Pawan Kumar dated 11.12.2024 regarding Gata no. 21 Mi (Khand-1), Tehsil Obra, Gata no. 1, Tehsil Duddhi, and Gata no. 871 and 518Ga, Tehsil Duddhi, and opined to send all the 03 complaint to DM, Sonebhadra and DGM for factual report.

#### **4. District Survey Report, Sonebhadra (Stone Mining).**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Sonebhadra (Stone Mining) along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence,

a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.

2. Cluster EIA shall be conducted for the leases falling in cluster as submitted in DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.

SEIAA gone through the letter of Shri Bablu dated 29.10.2024 regarding Gata no. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5429 Village Billi Markundi, post Aguri Tehsil Obra, Shri Purwashi S/o Raghunath regarding Gata no. 5211kha, 5216, 5217, 5223ka, 5233, 5235, 5238ka, 5219, 5222, 5226, 5227, 5228, 5229, 5234 village Billi Markundi, post Aguri tehsil Obra and Shri Shiv Sankar S/o late Ram Lochan regarding Arajai no. 4805 village Billi Markundi, post Aguri tehsil obra and opined to send it to DM, Sonebhadra and DGM for factual report.

#### **5. District Survey Report, Chitrakoot.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Chitrakoot along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in the cluster as depicted in the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

#### **6. Supplementary District Survey Report, Banda.**

SEIAA agreed with the recommendation of SEAC to approve the Supplementary District Survey Report (DSR) of District- Banda along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance

of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.

2. Cluster EIA shall be conducted for the leases forming a cluster as per the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

**7. District Survey Report, Kannauj.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Kannauj along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in cluster as per the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. Institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

Minutes of the 864<sup>th</sup> Meeting of the SEIAA, UP held on 17.12.2024

6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

**8. District Survey Report, Kanpur Nagar.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Kanpur Nagar along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in cluster. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of Lol that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

**9. District Survey Report, Pilibhit.**

SEIAA noted the comments of SEAC.

**Nodal Officer****SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.



(Smt. Mamta Sanjeev Dubey)  
Chairman  
SEIAA

( Ajay Kumar Sharma )  
Member-Secretary  
SEIAA

(Paras Nath)  
Member  
SEIAA